

March 23, 2005  
MA 2530/2004 in OA 2251/2003

Present: Shri R.P. Sharma, counsel for original applicants

None for original respondents

MA 2530/2004

Despite second call, none has appeared for the original respondents even though they have filed this MA for extension of time. Learned counsel for original applicants has opposed the request for extension of time and has contended that the application is filed after the expiry of time granted by the Tribunal vide its order dated 2.6.2004 in OA-2251/2003.

Since nobody is present on behalf of the respondents even after the second call, and on perusal of the MA and the order of the Tribunal and after hearing the learned counsel for original applicants, I find no merit in this MA, which is accordingly dismissed.

S. K. Naik  
( S. K. Naik )  
Member (A)

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